

services upto the required standards within one year of the date of approval of the layout plan, the Commissioner of the Corporation has the right to forfeit a part or whole of the security amount furnished by the coloniser.

(d) No time limit can be indicated at present.

Permission for Construction of Houses in Greater Kailash Part II, New Delhi

4547. SHRI YASHPAL SINGH: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that even though plots in Sector 'S' in Greater Kailash Part II, New Delhi were sold out long back, permission for construction of houses has not been given to the plot holders so far; and

(b) if so, the reasons for this anomaly and when necessary permission will be given?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): (a) It is a fact that permission for construction of houses in Sector 'S' of the Colony has not yet been given by the Municipal Corporation of Delhi.

(b) According to the Municipal Corporation of Delhi, the colonisers have not laid the services according to the required standards as per the approved service plans. The colonisers were asked either to make up the deficiencies in the services or to deposit with the Delhi Municipal Corporation a security for the cost of making good the deficiencies. They have done neither. The Corporation cannot give permission for construction of houses till the services are brought up to the required standard.

Enquiry against M/s. Shriram Durga Prasad of Nagpur

4548. SHRI SURENDRANATH DWIVEDI: Will the Minister of FINANCE be pleased to state:

(a) whether the Prime Minister received any communication from Member of Parliament for conducting an enquiry by the Central

Bureau of Investigation against M/s. Shriram Durgaprasad of Nagpur for the violation of Foreign Exchange Act, Income Tax Act and criminal cases; and

(b) if so, whether a Commission of enquiry is proposed to be appointed for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) A communication dated 4-6-1970 from a Member of Parliament, along with a note regarding violations of Income-tax Act, Foreign Exchange Regulation Act and other offences by M/s. Raibahadur Shreeram Durga Prasad of Nagpur, was received by the Prime Minister.

(b) Government have no such proposal under consideration at present. Enquiries by the concerned Government agencies are however already being made.

Test for admission to M.B.B.S. Course in All India Institute of Medical Sciences, New Delhi

4549. SHRI RAM SWARUP VIDYARTHI: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether a competitive test was held by the All-India Institute of Medical Sciences, New Delhi for admission to the M.B.B.S. course this year;

(b) whether the admission list was prepared on the basis of marks obtained by candidates in the test given by the Institute plus proportionately equal marks obtained by them in the premedical or its equivalent examination held by the respective Universities;

(c) if so, how many of the first thirty-five candidates in order of merit in the Entrance examination were dropped in the final list after the proportionate marks obtained at the University level were added up; and

(d) the Universities from which the dropped out candidates had passed their pre-medical or equivalent examinations and their positions in the Entrance Examination?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). Yes, Sir.